

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 168/MP/2026**

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 288 MW Wind Project at Koppal for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 23.1.2026 and Addendum dated 14.1.2026.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 169/MP/2026**

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 198 MW Wind Project in Karur District, Tamil Nadu for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 26.11.2025 and 11.3.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 187/MP/2026**

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 111.8 MW Wind Project at Kallam District, Osmanabad, Maharashtra for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-



State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 23.1.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 193/MP/2026**

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 189 MW Solar Project at Koppal-II PS for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 7.4.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPREL  
Shri Suhael Buttan, Advocate, TPREL  
Ms. Punyah Bhutani, Advocate, TPREL  
Shri Abhishek Thakur, Advocate, TPREL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking extension of Scheduled Commercial Operation Date (SCOD) of the Petitioner's Projects - 288 MW Wind Project at Koppal, 198 MW Wind Project at Karur, 111.8 MW Wind Project at Kallam and 189 MW Solar Project at Koppal-II PS for the purpose of extension in waiver from payment of the Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with the relevant Office Orders, Committee Reports and Addendum. The learned counsel further submitted that the Committee,



in its reports, has recommended the grant of extension of SCOD of the Petitioner's Projects.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent(s).

(b) The Respondent, CTUIL, is directed to file its reply, including the status of the transmission system required for the effectiveness of the GNA granted to the Petitioner(s) in the Petitions, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

(c) In Petition No. 168/MP/2026, the Petitioner has submitted that 277.2 MW wind capacity is being set up by TPVSL for the supply of power to Tata Steel as a captive user by utilising 288 MW connectivity. Further, as per the LoA dated 1.6.2023, the project capacity is 288 MW. However, Petitioner is seeking an extension of SCOD for the 288 MW Wind Project. Therefore, the Petitioner is directed to confirm its correct project capacity.

(d) In Petition No. 187/MP/2026, the Committee has recommended the extension of SCOD for the purpose of waiver in respect of only 101 MW capacity out of the total 111.8 MW. However, the Petitioner has prayed for an extension in SCOD for the full capacity of 111.8 MW. The Petitioner is directed to submit the basis and supporting documents to substantiate its claim for an extension of the SCOD of the balance 10.8 MW capacity.

3. The Petitions will be listed for hearing on **9.6.2026**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**